Court-II

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P.No.170/2017

Present:1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (T) Shri S. Vijayaraghavan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th April, 2017, 10.30 A.M.

| | Name of the Company | RBL Bank LtdVersus- MBL Infrastructures | Ltd. & Ors | Ling |
|---------------|--|---|------------------------|---------------------|
| Under Section | | 7 | IBC | |
| SI. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | | Appearing on behalf of | Signature with date |

ATANU MUKHERJEE, ADVOCATE

INTERIM RESOLUTION
PROFESSIONAL

NARAYAN DEBNATH, ADVOGATE

RBL Bank Ltd.

alam 18/4/17 A 18/04/17

Mr. Abhrejet Mehr, br. Adv Jo Jon respondent Mr. Rejehne happina, Adv Jo Jon respondent

ORDER

Ld. Counsels for the petitioner and the respondents as well as the Interim Resolution Professional (IRP) are present.

IRP has informed that Committee of Creditors is to be formed within one or two days and he will proceed according to law under

the provision of the IBC. He is directed to form Committee of Creditors as soon as possible as per IBC, 2016.

Corporate Debtor is directed to fully cooperate with the IRP and provide the information as required by him.

Petitioner is also directed to serve a copy of the petition on the Corporate Debtor.

List the matter on 01/05/2017.

Sd/-

(S. Vijayaraghavan) Member (T) Sd/-(Vijai Pratap Singh)

Member (J)